

## CENTRAL ELECTRICITY REGULATORY COMMISSION

### Record of Proceedings

#### Petition No. 326/2009

**Sub: Petition under Section 79 (1) (c) and Section 79 (1) (h) of the Electricity Act, 2003 seeking directions for curtailment of over-drawl of Electricity by various utilities.**

Date of hearing : 11.5.2010

Coram : Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner : Maharashtra State Electricity Distribution Corporation Ltd., Mumbai

Respondents : UPPCL, HVPNL, DHBVNL, UHBVNL, and PSEB

Parties present : Shri A.Bhisher Mitra, Advocate for the petitioner  
Shri Rahul Srivastava, Advocate for UPPCL  
Shri S.K.Bhaskar, UPPCL,  
Shri Satish Chandra, UPPCL

Through this petition, the petitioner Maharashtra State Electricity Distribution Corporation Ltd has *inter, alia* sought direction against the various utilities restraining their over-drawal of the electricity and to maintain grid discipline as laid down by the Indian Electricity Grid Code.

2. Heard the learned counsel for the petitioner and UPPCL.

3. Learned counsel for the UPPCL submitted that as the copy of the petition was received very late, it could not file its reply in time. However, learned counsel handed over the copy of the reply to the Commission as well as to the learned counsel to the petitioner. He further submitted that first to fourth prayers in the petition were inter-related and in regard to fifth prayer, he submitted that the UPPCL had already installed the UFRs which were working satisfactorily. He therefore, urged that prayer made by the petitioner to this effect was liable to be rejected. Learned counsel also submitted that UPPCL has filed a reply in Petition No. 129/2010 explaining its position with regard to overdrawl .

4. Learned counsel for the petitioner sought permission to amend the petition by adding more grounds. The Commission pointed out that the petitioner had not impleaded Regional Power Committee and the concerned Regional Load Despatch Centre as parties in the petition and directed that this deficiency be also cured by amending the memo of parties.

5. As requested by the learned counsel, the Commission allowed the petitioner to file the amended petition in accordance with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, with an advance copy to the respondents.

6. The matter is to be listed thereafter.

Sd/-  
(T. Rout)  
Joint Chief (Law)